## BEFORE THE SECURITIES AND EXCHANGE BOARD OF INDIA CORAM: PRASHANT SARAN, WHOLE TIME MEMBER

## IN THE MATTER OF SOFTRAK TECHNOLOGY EXPORT LIMITED In Respect of Rajiv Acharya

## **ORDER**

UNDER SECTIONS 11 AND 11B OF SECURITIES AND EXCHANGE BOARD OF INDIA, ACT, 1992.

- 1. Securities and Exchange Board of India (hereinafter referred as 'SEBI') had conducted investigation into the dealings in the shares of Softrak Technology Exports Ltd. (hereinafter referred as 'the company'/ 'STEL') for the period January 1, 2002 to July 31, 2002 (hereinafter referred to as the 'period of investigation'/ 'investigation period'), *inter alia*, to ascertain whether there had been any violation of SEBI (Prohibition of Fraudulent and Unfair Trade Practices Relating to Securities Market) Regulations, 1995. During the period of investigation, STEL was listed on the Bombay Stock Exchange (hereinafter referred to as 'BSE') and on the Ahmedabad Stock Exchange (hereinafter referred to as 'ASE').
- Investigations, *inter alia*, revealed that STEL, which had a paid up capital of Rs.3,60,00,000 comprising 36 lakh shares, issued additional shares to the tune of three (3) crores on preferential basis to certain entities including Rajiv Acharya (hereinafter referred to as 'the noticee'). These shares were issued by STEL to the shareholders of two companies, namely M/s. Cybersoft Infocomm Ltd. (hereinafter referred to as 'Cybersoft') and M/s. Pushpam Infotech Ltd (hereinafter referred to as 'Pushpam') on swap basis. Although these additional shares were not listed, they were fraudulently dematerialized using an inprinciple listing approval from ASE. The Managing Director of STEL, Shri Sunil Gaglani had represented the company before the exchanges for this purpose. Further, it was seen that immediately prior to the allotment, several fictitious demat accounts were opened using forged and fictitious documents. The shares allotted on preferential basis were found to have been transferred, in some instances, to such fictitious accounts. Following this, the said shares were routed through various entities and finally offloaded onto unsuspecting investors at BSE, even though BSE had refused listing permission for these additional shares. It was alleged that Rajiv Acharya, the noticee, also offloaded unlisted shares of STEL and thus contributed to the creation of artificial volume and perpetrated fraud upon innocent investors.

- 3. Accordingly, a notice dated January 1, 2009 (hereinafter referred to as 'SCN') was issued to Rajiv Acharya amongst others, alleging that the acts of the noticee were in violation of Section 12A of the SEBI Act, 1992 read with Regulations 3, 4(b), 4(c), and 6(a) of SEBI (Prohibition of Fraudulent and Unfair Trade Practices Relating to Securities Market) Regulations, 1995 (hereinafter referred to as 'PFUTP Regulations, 1995') and Regulations 3(a), 3(b), 3(c), 3(d), 4(1) and 4(2)(a) of (Prohibition of Fraudulent and Unfair Trade Practices Relating To Securities Market) Regulations, 2003 (hereinafter referred to as 'PFUTP Regulations, 2003'). The SCN called upon the noticee to show cause as to why suitable directions under Sections 11 and 11B of the SEBI Act, 1992 including restraining him from accessing the capital market and prohibiting him from buying, selling or dealing in securities in any manner should not be issued against him.
- 4. The SCN was delivered to Rajiv Acharya, but no reply was received. An opportunity of hearing was granted, vide letter dated September 25, 2009, to the noticee on November 13, 2009. However, the hearing notice could not be delivered. As per the address available with SEBI, the noticee is located at A-1 Kalindi Apartments, Maninagar, Ahmedabad. Therefore, a notice in this regard was published by way of advertisement in the newspapers 'Gujarat Samachar' (Ahmedabad), and 'The Times of India' (Jaipur and Ahmedabad Editions) on May 26, 2011. Vide such advertisement, the noticee was informed that he should reply within fifteen days thereof, failing which the matter would be decided ex-parte. In the absence of any further submission/reply from the noticee to the notice thus published in the newspaper, I am of the considered view that the matter can be proceeded ex-parte, having granted him sufficient opportunities to defend his case.
- 5. I have carefully considered the SCN and the other relevant material on record.
- 6. I note that the paid up capital of STEL as on January 1, 2002 was Rs.33,60,00,000/- (3,36,00,000 shares of Rs.10/-). The above capital of the company consisted of 3,00,00,000 shares allotted on a preferential basis (swapped for consideration other than cash) on two occasions. The details of preferential issue are mentioned below:
  - i. First preferential issue: A resolution under Section 81(1A) of the Companies Act, 1956 was passed by the company on November 24, 2001, by which 1,00,00,000

- equity shares were allotted to certain shareholders of Cybersoft on December 11, 2001.
- ii. Second preferential issue: A resolution under Section 81(1A) of the Companies Act, 1956 was passed by the company on January 31, 2002, by which 2,00,00,000 shares were allotted to certain shareholders of Pushpam on February 14, 2002.

However, these shares were not listed on the BSE. The listed capital of the company during the investigation period was just 36,00,000 shares.

7. The names of the individuals to whom the first preferential allotment of 1,00,00,000 equity shares was made by STEL are given below:

1	Rajesh M Jain	8	Varsha K Vakharia	15	Param S Shah
2	Dashrat K Khatri	9	Nitin Shah	16	Mahesh C Shah
3	Ganpat P Khatri	10	Naisharg Vakharia	17	Himanshu Pandya
4	Bharat M Jain	11	Manjulaben R Shah	18	Rajendra U Patel
5	Kiran K Khatri	12	Dilip Gajjar	19	Sunil P Shah
6	Rajiv Acharya	13	Bharat Desai	20	Annu S Shah.
7	Kirit Vaghela	14	Dhirajlal P Mehta		

<sup>\*</sup>Each of the allottees received 5,00,000 shares.

8. The second preferential issue was made to the following entities, with each entity receiving 10,00,000 equity shares.

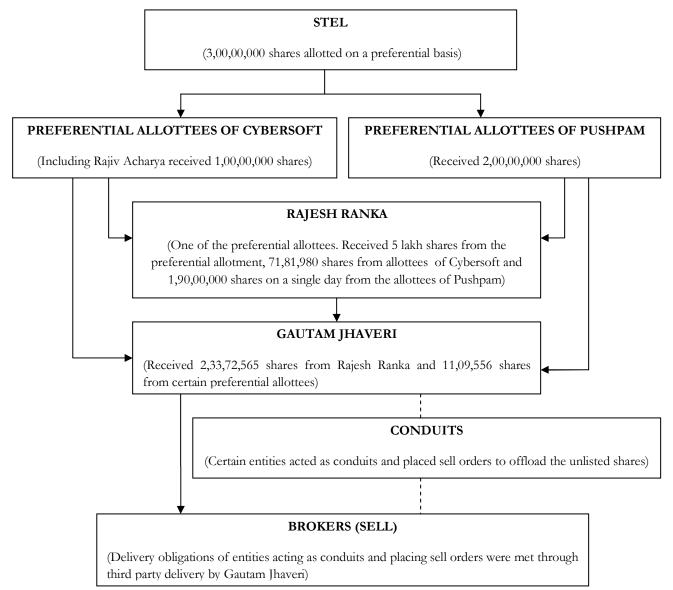
1	Pankaj Jain	8	Rajesh Mehta	15	Pradip Jain
2	Dinesh Shah	9	Ronak Mehta	16	Sandeep Shah
3	Hitesh Shah	10	Naresh mehta	17	Pagnesh Tiwari
4	Purushotham Khatri	11	Rakesh Shah	18	Amul Patel
5	Sanjay Khatri	12	Vinod Jain	19	Rajendra Dhariwal
6	Ashok Jain	13	Kiran Mehta	20	Mahavir Shah
7	Nayan Jain	14	Deepak Shah		

9. From the above, I note that the notice had received 5,00,000 unlisted shares of STEL in the first preferential allotment.

- 10. I note that subsequent to the first preferential allotment, STEL filed an application before BSE and ASE for the listing of 1,00,00,000 equity shares. The ASE gave an in principle approval for the same on December 20, 2001. In order to complete the listing formalities, the BSE sought certain additional information from STEL. In the meantime, NSDL informed BSE that the company had dematerialized its unlisted shares using the in-principle approval from ASE. Again, BSE advised the company to furnish the details of the dematerialized shares. However, the company did not furnish the information requested by the BSE. Following this, the BSE vide its letter dated December 28, 2002 issued a notice to the company to show cause as to why an action of withdrawing permission to the dealings in the company's securities on BSE, should not be taken. STEL did not reply. Subsequently, BSE suspended trading in the securities of the company with effect from January 29, 2003. The listing of the preferential issue of the company of 1,00,00,000 equity shares of the company was also rejected by the Listing Committee of the BSE.
- 11. Similarly, for the second preferential issue, STEL filed listing application with BSE on January 8, 2003. The BSE vide letter dated February 4, 2003, informed the company about the listing formalities to be complied with, for the second preferential issue. STEL did not reply to the same. The second lot of shares was also not listed as the company had not completed the listing formalities.
- 12. I observe that, during the investigation period, the price of the scrip increased from Rs. 1.80, the opening price on January 1, 2002 to a high of Rs. 2.30 on January 7, 2002 and then fell to Rs. 0.70 on January 23, 2002, which amounts to a fall of 69% in 13 trading days. The average volume of the shares traded during this period was 77,176 shares. The price of the scrip decreased from Rs.0.70/- on April 3, 2002 to Rs.0.40/- on April 11, 2002, i.e. a 42.85% fall in 7 trading days. The average volumes of the shares traded during this period were 2,41,134 shares.
- 13. I observe that the major selling clients during the investigation period sold large number of shares, which were in multiples of the total listed capital of the company. However, they had not made any major purchases in the scrip. On analyzing the demat accounts of these selling clients, it was seen that their delivery obligations were met by one Shri Gautam Jhaveri, the proprietor of M/s. Rajesh N. Jhaveri. Gautam Jhaveri, in turn, had received shares from one Rajesh Ranka. I note that Rajesh Ranka, being a preferential allottee himself, held around 5 lakh shares of

STEL, and further received 71,81,980 shares from preferential allottees of the first allotment and 1,90,00,000 shares from preferential allottees of the second allotment.

14. I note that on February 2, 2002, Rajiv Acharya transferred 3,70,000 shares to Rajesh M. Jain's (also known as Rajesh Ranka) account. These shares were then transferred to Gautam Jhaveri by Rajesh Ranka. Further, on January 28, 2002 Rajiv Acharya transferred 1,30,000 shares of STEL to the said Gautam Jhaveri. These unlisted shares were then offloaded into the market and passed onto unsuspecting and unwary investors using the BSE platform through certain entities. As mentioned before, the delivery obligations of the selling clients were met by Gautam Jhaveri. A diagrammatic representation of the movement of the unlisted shares is given below:



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- 15. On further examination of the demat accounts of the preferential allottees in the scrip, several irregularities were observed in respect of the demat accounts. It was seen that:
  - i. Demat accounts were opened in close proximity to each other and were opened just about the time of the allotment. Out of these, some were opened using the employee ID cards of a certain Cybersoft Infotech and one Ranka Finance. Ranka Finance had the same address as that of the aforementioned Rajesh Ranka. The summons/letters sent to such entities at the address mentioned in the demat accounts were returned by Rajesh Ranka claiming that he had nothing to do with these accounts. The summons were also sent to these entities at the addresses as filed by the company with the exchange for getting listing permission, which were returned undelivered. ASE also reported that none of these addresses are correct and some other persons are residing at those addresses for quite some time.
  - ii. The Bank account numbers obtained from the KYC filed for opening the demat accounts of certain allottees were also found to be non-existent. Some of the banks submitted that they don't even have the serial numbers of the bank accounts as mentioned in the Demat account opening forms.
  - iii. Sixteen (16) demat accounts out of these, were opened during December 15 to December 18, 2001. Nine (9) of these account openings were witnessed by one person. The transaction charges for sixteen (16) demat accounts, including that of Rajiv Acharya, the noticee herein, were paid by one cheque (No.045477 for Rs.3990/-) drawn on Standard Chartered Bank. From the copy of the account opening form submitted by Standard Chartered Bank vide its letter dated April 8, 2005, I observed that the cheque was issued from the account of one Shri Bharat Desai, and the account was introduced by Rajesh Ranka.
- 16. I note that the noticee has not appeared before SEBI in the proceedings before me. Therefore, considering the above referred facts and circumstances, I find that the scheme of manipulation in the scrip of STEL involved issue of shares through two preferential allotments to entities such as the noticee herein within a gap of two months, opening of the DP accounts using fictitious names, addresses and bank accounts, dematerializing the shares by obtaining conditional permission from ASE and off-loading these unlisted shares in BSE through web of off-market transfers and third party deliveries, with the intent to defraud innocent and gullible investors. The noticee, being a part of the above mentioned scheme of manipulation, acted in violation of

Section 12A of the SEBI Act, 1992 read with Regulation 3, 4(b), 4(c), and 6(a) of the PFUTP

Regulations, 1995 and Regulation 3(a), 3(b), 3(c), 3(d), 4(1) and 4(2)(a) of the PFUTP

Regulations, 2003. It is also clear from the above that Rajiv Acharya, as an allottee of the

preferential shares of STEL, acted as a willing participant in the scheme of manipulation.

17. Therefore, I, in exercise of the powers conferred upon me under Section 19, read with Sections

11 and 11B of the Securities and Exchange Board of India Act, 1992 and Regulation 11 of the

Securities and Exchange Board of India (Prohibition of Fraudulent & Unfair Trade Practices

relating to Securities Market) Regulations, 1995 read with Regulation 13 of Securities and

Exchange Board of India (Prohibition of Fraudulent & Unfair Trade Practices relating to

Securities Market) Regulations, 2003, hereby restrain Rajiv Acharya (Address: A-1, Kalindi

Apartment, Maninagar, Ahmedabad- 380008) from buying, selling or dealing in securities and

from associating with the securities market in any manner whatsoever for a period of 6 (six)

months.

18. This order shall come into force with immediate effect.

Date: March 1, 2012

PRASHANT SARAN

Place: Mumbai

WHOLE TIME MEMBER

SECURITIES AND EXCHANGE BOARD OF INDIA

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